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ITEM NO.2

COURT NO.1

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).6138/2006
(From the judgement and order dated 28/10/2005 in RC No.22/1993,CRLA
No.832/2002CRLWP No.1339/2005CRLWP No.1636/2005 of The HIGH COURT OF
BOMBAY)

CBI,ACB,MUMBAI

Petitioner(s)

VERSUS

NARENDRA LAL JAIN & ORS

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)
(For final disposal)

Date: 18/02/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr. P.P. Malhotra,ASG
Mr. Rajiv Nanda,Adv.
Mr. T.A. Khan,Adv.
Mr. B.V. Balramdas,Adv.
Mr. P. Parmeswaran,Adv.

For Respondent(s) Mr. Sushil Karanjkar,Adv.
R.No. 1 & 4 Mr. K.N. Rai,Adv.

For State of Mr. A.P.Mayee,Adv.
Maharashtra

For R.No.3 Mr. Sunil Kumar Verma,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard Mr. P.P. Malhotra, learned Additional Solicitor
General appearing on behalf of the petitioner and Mr. Sushil
Karanjkar, learned counsel appearing on behalf of Respondent Nos. 1
and 4.

Hearing concluded.
Judgment reserved.

[Madhu Bala]
Court Master

[Savita Sainani]
Assistant Registrar